

ITEM NO.11

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5032/2015

(Arising out of impugned final judgment and order dated 28/04/2015 in CACRL No. 21/2008 passed by the High Court of Judicature at Allahabad)

MAHESHWAR PERI &amp; ORS

Petitioner(s)

VERSUS

MANOJ KUMAR SRIVASTAVA AND ORS.

Respondent(s)

(with appln. (s) for stay and office report)

Date : 21/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN  
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. A.J. Bhambhani, Sr.Adv.  
Ms. Sumita Hazarika, Adv.

For Respondent(s) Mr. Abhimanyu Singh, Adv.  
Mr. Sunny Choudhary, Adv.

Mr. Pradeep Kumar Yadav, Adv.  
Mr. B.P. Gupta, Adv.  
Ms. Manju Sharma Jetly, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Although the Office Report is to the effect that Respondent No.1 has not been served, he is represented through Learned Counsel in the proceedings today. Learned Counsel submits that Respondent No.1 as also Respondent No.2 have nothing further to say and may be deleted from the array of parties. Learned Counsel for the Petitioner draws our attention to the fact that Respondent No.3 had taken suo moto notice of the Contempt. In these circumstances, Respondent No.1 and 2 are struck off from the

array of parties.

Amended memo of parties may be filed within two weeks.

As prayed, Reply by the sole Respondent be filed within four weeks. Rejoinder, if any, be filed within two weeks thereafter.

(USHA BHARDWAJ)  
AR-CUM-PS

(SAROJ SAINI)  
COURT MASTER